

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/00013/2010

[arising out of Order-in-Original No.06/2009 (Commr.), dated 18.09.2009 passed by the Commissioner of Customs & Central Excise, Salem]

M/s. SATHEE ENGINEERING CONSTRUCTION CO.

APPELLANT

Versus

COMMISSIONER OF CUSTOMS & CENTRAL EXCISE,
SALEM

RESPONDENT

Appearance:

For the Appellant None

For the Respondent Shri K.P. Muralidharan, AC (AR)

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Shri B. Ravichandran, Member (Technical)

Date of hearing/decision **19-12-2017**

FINAL ORDER NO. **43469/2017**

Per Archana Wadhwa:

This appeal was restored earlier on 25.02.2013. On 27.09.2017, none appeared on behalf of the appellant and the Bench gave a last chance to the appellant by adjourning it to 14.11.2017. Again the matter was adjourned to 19.12.2017. Today, when the matter was called upon, none appeared for the appellant. We also note that the matter has come upon on record quite a number of times and the appellant was not represented on all the said occasions and the matter was being adjourned repeatedly in the interests of justice.

2. From the above, we understand that the appellant is not interested in pursuing the appeal. The appeal is almost eight years old

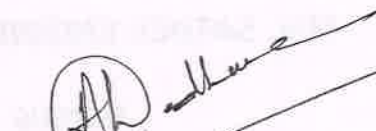


and cannot be kept on records for unlimited period. Accordingly, we dismiss the appeal for non-prosecution with liberty to the appellant to apply for restoration on fresh cause being shown for their absence.

Appeal dismissed for non-prosecution.

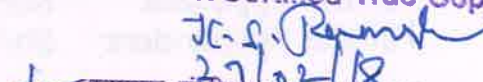
(Dictated and pronounced in open court)


(B. RAVICHANDRAN)
MEMBER (TECHNICAL)


(ARCHANA WADHWA)
MEMBER (JUDICIAL)

ksr
30-01-2018

प्रमाणित प्रति/Certified True Copy


27/1/18
सहायक पंजीकार/Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकारी/(CESTAT)
चेन्नै/CHENNAI

